

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 —

- (1) The Sixth Amendment of 1973 of the Indian Administrative Service (Pay) Rules, 1954, published in Notification No GSR 649 in Gazette of India dated the 23rd June, 1973
- (2) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1973, published in Notification No GSR 650 in Gazette of India dated the 23rd June, 1973
- (3) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1973, published in Notification No GSR 651 in Gazette of India dated the 23rd June, 1973
- (4) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1973 published in Notification No GSR 652 in Gazette of India dated the 23rd June 1973 [Placed in Library. See No LT-5256/73]

**UNLAWFUL ACTIVITIES (PREVENTION)
AMENDMENT RULES, 1973**

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI K C PANT)** I beg to lay on the Table a copy of the Unlawful Activities (Prevention) Amendment Rules, 1973, (Hindi and English versions) published in Notification No S O 346(E) in Gazette of India dated the 21st June, 1973, under sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967 [Placed in Library See No LT-5257/73]

**RE QUESTION OF PRIVILEGE—
contd.**

SHRI SHYAMNANDAN MISHRA (Bengusara) Sir, on a point of order

MR SPEAKER I have given my ruling and there is no point of order on that

SHRI H N MUKERJEE (Calcutta-North-East) I submit in all seriousness that the matter raised by Shri Shyamnandan Mishra is very important

MR SPEAKER I have ruled it out

SHRI H N MUKERJEE You can keep it pending. Otherwise, how can we function in Parliament?

MR SPEAKER No I do not give my consent to it. It is not a privilege motion. There is no occasion for any privilege motion. Any party has the right to hold its meetings, which are private. They have a right to issue directions to their members. I am sorry I am not allowing it.

SHRI H N MUKERJEE If the leader of the Congress Party or the Deputy Leader has told Parliament that the report was wrong and the implications were wrong, I could have understood it. But you, Sir, presiding over the Parliament, are helping to say good-bye to all parliamentary conventions. We do not want to hobnob with anybody, Congress members or anybody else. But Parliament means a mutual exchange (Interruptions)

MR SPEAKER I am not allowing it. Now Shri Pahadia for next item

**PAPERS LAID ON THE TABLE—
contd.**

INDIAN TELEGRAPH (FIRST AMENDMENT) RULES, 1973

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI JAGANNATH PAHADIA)** I beg to lay on the Table a copy of the